

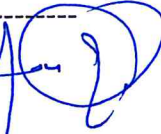

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :
PETITION NUMBER : TCP/261/ (IB)/2017
NAME OF THE PETITIONER(S) : MANIPAL TECHNOLOGIES LTD
NAME OF THE RESPONDENT(S) : MOHAN BREWERIES & DISTILLERIES LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		----- REPRESENTATION BY WHOM	

V. Arunagiri	for	Petitioner	
V. Sithannan	for	Respondent	
<u>ORDER</u>			

Counsel representing both the parties present. Counsel for petitioner is directed to file an affidavit and bank statement as per Section 9(3)(b)(c) of the I&B Code, 2016, within one week. Counsel for respondent submitted that he has not received any papers from the petitioner. Counsel for petitioner is directed to supply all the relevant papers to the respondent within two days. Counsel for respondent is directed to file counter within one week thereafter. Matter is posted for arguments. Put up on **14.06.2017 at 02.30 P.M.**


(CH. MOHD. SHARIEF TARIQ)
 (MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
 (MEMBER (JUDICIAL))